

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.212- Cont. P/2(AHM) 2024
In
C.P.(IB)/251(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Gopal Trading Co.

.....Applicant

V/s

MatrushriFibers Pvt Ltd

.....Respondent

Order delivered on 15/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Arjun Sheth, Advocate a/w.

: Mr. Rajiv Chawla, Advocate

For the Respondent : None

ORDER

Cont. P/2(AHM) 2024

In compliance with the last order dated 13.02.2024, a publication report has been filed by way of an affidavit on 24.03.2024, vide inward diary No. 2434, whereby publication was carried out qua the service of the respondent in two newspapers, i.e., "Financial Express" in English and in vernacular (Gujarati Language), on 28.03.2024.

In view of the above, the service upon the respondent by way of substitution mode of publication is considered sufficient and complete.

It is seen that, as per the ordinary service report recorded in the order dated 13.02.2024, the respondent was served through email. However, as an abundant precaution, this Tribunal ordered a subsequent mode of service through publication, as the ordinary process by way of post service could not be affected. Since service has been affected through email as well as through publication, the respondent has chosen not to appear in the matter, and this is the contempt petition.

Further, this Tribunal is satisfied that the respondent is intentionally not appearing before this Tribunal..

Therefore, we are constrained to issue aailable warrant against the respondent in the matter, returnable on the next date of hearing.

Re-list on 05.06.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)